NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/195/(IB)/2017

NAME OF THE PETITIONER(S)

: SREENIDHI TRADING COMPANY

NAME OF THE RESPONDENT(S)

: NOBEL TECH INDUSTRIES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

M. JAISHREE KUMARI

Surana to Surano
Coursel for Responds. Sul

ORDER

Counsel for both the parties present and submitted the arguments in part. As seen from the order dated 16.06.2017, the Registry was directed to send notice to the Corporate Debtor. There is no mention of the compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. Therefore, the Petitioner is directed to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 within seven days and also propose the name of the IRP by seeking consent. Counsel for Respondent prayed for time submitting that the parties are engaged in the mediation and the next date of hearing is fixed on 25.07.2017 to 27.07.2017. At request, time is enlarged. Put up on 04.08.2017 at 10.30 A.M.

(- v -iragardlam.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

ghk

Mm (CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)